- (ii) Statement by Government accepting the above Report. (Placed in Library. See No. LT 9109/96)
 - Annual Report and Accounts (1994-95) of the Cement Corpn. of India Ltd., N. Delhi and related papers.
 - II. Report and Accounts (1994-95) of the Praga Tools Ltd., Secundrabad and related papers.
 - III. III. Report and Accounts (1994-95) of the National Council for Cement and Bldg. materials, New Delhi and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA): Madam, I lay on the Table — 1.(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of Section 619A of the Companies Act, 1956:— (i)(a) Thirty-first Annual Report and Accounts of the Cement Corporation of India Limited, New Delhi, for the year 1994-95, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon, (b) Statement by Government accepting the above Report.

(Placed in Library. See No. LT 9125/96)

- II. (a) Fifty-first Annual Report and Accounts of the Praga Tools Limited, Secunderabad, for the year 1994-95, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the

above report. (Placed in Library. *See* No. LT 9124/96) (2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above.

III. A copy each (in English and Hindi) of the following papers:—

(i) Annual Report and Accounts of the National Council for Cement and Building Materials, New Delhi, for the year 1994-95, together with the Auditors' Report on the Accounts, (ii) Statement by Government accepting the above Report.

- (iii) Statement giving reasons for the delay in laying the papers mentioned at (i) above. (Placed in Library. See No. LT 9127/96)
 - I. Report (1994-95) on the Working and Administrations of the Companies Act, 56
- II. Notifications of the Ministry of Law, Justice and Company Affairs (Deptt, of Legal Affairs) and (Deptt, of Company Affairs) respectively.
- III. Report and Accounts (1994-95) of the Instt. of Constitutional and Parliamentary Studies, New Delhi and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI HANSRAJ BHARDWAJ): Madam I lay on the Table:—

I. A copy (in English and Hindi) for the Thirty-ninth Annual Report on the Working and Administration of the Companies Act, 1956, for the year ended the 31 st March, 1995, under section 638 of the said Act.

(Placed in Library. See No. LT 9112/96)

II (i) A copy (in English and Hindi) of the Ministry of Law, Justice and Company Affairs (Department of Legal Affairs) Notification G.S.R. No. 762(E), dated the 27th November, 1995, publishing the National Legal Services Authority Rules, 1995, under sub-section (1) of section 30 of the Legal Services Authorities Act, 1987.

(Placed in Library. See No. LT 9111/96)

(ii) A copy (in English and Hindi) of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs) Notification G.S.R. No. 32, dated the 27th January, 1996, declaring M/s Shabab Islamic Investment and Mutual Benefits (India) Limited, M/s Venkatesapuram Benefit Fund Limited, M/s Canara Nidhi Limited, M/s SMP Mutual Benefit Limited, M/s Trywell Finance Mutual Benefit Company Limited, M/s The Hasnapuram Mutual Benefit Permanent Fund Limited. Manappuram Benefit Fund Limited, M/s Galaxy Mutual Benefit Company Limited, M/s Alagandran Benefit Fund Limited as 'Nidhi' Companies, under subsection (3) of Section 620A of the Companies Act, 1956.

(Placed in Library. See No. LT 9119/96 9124/96)